

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH**

Date:12.01.2022  
**CP(IB)163 OF 2020]**

**In the matter between:**


**M/S Parth Dye Chem Private Limited  
Versus  
M/S Clinch Silicones Private Limited**

**Clarification**

This matter was heard and reserved for order. However, on perusal of the record it appears that as per section 8 of Insolvency And Bankruptcy Code, 2016 demand notice must be delivered to the corporate debtor, but there is no evidence on record in respect of delivery of demand notice to the corporate debtor. Hence, we release the present application for clarification on 17.01.2022.

  
**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

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**MADAN B. GOSAVI  
MEMBER (JUDICIAL)**